

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/7543/2020**

This the 02nd day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Anju Gupta, Age 51 years, W/o Sh Vijay Kumar Gupta, R/o Ward No. 2, Rajouri Tehsil & District Rajouri.

.....Applicant

(Advocate:- Mr. Z A Mughal)

**Versus**

1. State of Jammu & Kashmir through Commissioner/Secretary to Govt., Social Welfare Department, Civil Sectt., Jammu/Srinagar.
2. Director Social Welfare Department, Jammu.
3. State Mission Director, ICDS J&K, Jammu.
4. District Programme Officer, ICDS, Rajouri, Rajouri.
5. Nahida Tariq promoted as Supervisor pursuant to order impugned 32-POR/ICDS of 2018 dated 01.05.2018 C/o District Programme Officer, ICDS, Rajouri, Respondent No. 4 herein
6. Zarina Begum promoted as Supervisor pursuant to order impugned 32-POR/ICDS of 2018 dated 01.05.2018 C/o District Programme Officer, ICDS, Rajouri, Respondent No. 4 herein.
7. Pitamber Kumari promoted as Supervisor pursuant to order impugned 32-POR/ICDS of 2018 dated 01.05.2018, C/o District Programme Officer, ICDS, Rajouri, respondent no. 4 herein.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this T.A. as representation

preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a limited time frame.



2. We have heard Mr. Z A Mughal, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the T.A. with direction to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.
4. It is made clear that we have not entered into the merits of the case.
5. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*